

streams for recruitment managers resulting in a sharp cleavage. It is strongly recommended that this distinction be removed and all those once selected to become officers should compete on an equal footing for further promotions and responsibilities."

Therefore, I urge the hon. Railway Minister to remove this distinction between Group-A and Group-B officers since the duties and responsibilities of Group-A and Group-B officers are one and the same. It is not the same case with the other Central Government officers. Their duties and responsibilities are different.

Therefore, I urge the hon. Minister to take care of the demand of the promotee officers. I request the hon. Minister, while replying to the debate to give some assurance so that the agitation that they have fixed can be avoided or postponed.

MR. DEPUTY-SPEAKER: Shri Anbarasu, you have taken 17 minutes. In this way others cannot complete their speeches. There should be a definite time limit.

SHRI R. ANBARASU: Sir, I will take only a minute.

While concluding I would like to say that many hon. Members, rather, feel that the demand of every State is not properly protected by the Railway Minister. Therefore, my suggestion is that hereafter the ministership of Railways and Industry ministries should be on a rotation basis and each State should have an opportunity of sending a Railway Minister at least once for two years. So, these two ministries should be given on a rotation

basis. I appeal to the hon. Prime Minister to consider my request.

15.10 hrs.

ARREST OF MEMBER

[English]

MR. DEPUTY-SPEAKER: I have to inform the House that the hon. Speaker received the following wireless message dated 12 August, 1994, from the Commissioner of Police, Hubli, Dharwad on 13 August, 1994:

"Shri V. Dhananjaya Kumar, Member of Lok Sabha, who was taken into preventive detention on 12 August, 1994 at 13.38 hours in Vidyanagar Police Station, Hubli, in crime No. 225/94 under section 151 and 107 Cr.P.C., was produced before the Sub-Divisional Magistrate, Dharwad, who remanded him to judicial custody till 17 August, 1994. Shri V. Dhananjaya Kumar, is being sent to Central Jail, Belgaum."

15.10½ hrs.

SUPPLEMENTARY DEMAND FOR GRANT (RAILWAYS) - 1994-95; AND DEMANDS FOR EXCESS GRANTS (RAILWAYS) 1991-92—Contd.

[Translation]

SHRI ROSHAN LAL (Khurja): Mr. Deputy Speaker, Sir, I thank you for giving me time to speak.